- (viii) Customs Department has issued instructions to all its field units to share information on ore export with State Governments.
- Ministry of Shipping has issued a direction to all major Ports to streamline the verification procedures for movement of consignment by road and rail to Ports for exports.
- Government has notified amendment in Rule 45 of Mineral Conservation (x) and Development Rules, 1988, on 9.2.2011 making it mandatory for all miners, traders, stockist, exporters and end-users to register with Indian Bureau Mines (IBM) and report their transaction in minerals on monthly basis for a proper end-to-end accounting of minerals. As on 7.5.2012, out of 9409 mining leases in the country, 8001 mining leases have registered online with the IBM. The IBM has suspended 1587 mines for non-compliance and initiated prosecution in 4 cases and recommended 21 cases to State Governments for termination. IBM has also requested the State Governments not to issue transit passes for movement of minerals to unregistered operators.
- (xi) IBM had constituted Special Task Forces for inspection of mines in endemic areas by taking the help of Satellite imageries. Special Task Force conducted inspections in a total of 454 mines in the States of Karnataka, Andhra Pradesh, Odisha, Jharkhand and Gujarat and suspended 155 mines under rule 13(2) of Mineral Conservation and Development Rules, 1988 due to serious violations. Further, the Indian Bureau of Mines have recommended for termination of eight leases.
- (xii) The Central Government has also set up Shri Justice M. B. Shah Inquiry Commission for illegal mining of iron ore and manganese vide Gazette Notification dated 22.11.2010. The Commission submitted its First Interim Report to the Ministry of Mines, which has been laid before the Lok Sabha on 20.12.2011 alongwith the Memorandum of Action Taken. The Commission has so far visited States of Karnataka, Andhra Pradesh, Goa and Odisha. The Commission has recently submitted its report on its findings in the State of Goa.

Spot price policy for iron ore

†4122. SHRI RAGHUNANDAN SHARMA: Will the Minister of MINES be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether it is a fact that Long Term Agreement Policy has been adopted instead of Spot Price Policy for export of iron ore;
- (b) the losses incurred to exchequer due to non-adoption of the Spot Price Policy;
- (c) whether the expected losses to Government by adopting the Long Term Agreement Policy has been estimated by the Comptroller and Auditor General (CAG) of India;
- (d) if so, the findings of CAG and if not, the reasons attributed for not conducting the assessment; and
 - (e) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) Yes, Sir. As per available information, National Mineral Development Corporation Limited (NMDC Ltd.), a Government of India Enterprise had been exporting iron ore to Japan and South Korea on long-term agreement since 1963 and the last agreement has expired on 31st March, 2011. The long-term agreement for the next 3 year period starting from 2012-13 has been approved by Government.

- (b) Comparison of long-term prices with spot prices cannot be done as long-term prices are applicable for the entire year whereas the spot prices are fixed on day to day basis or even ship to ship basis.
- (c) Any report or estimate of Comptroller and Auditor General of India regarding the likely loss to Government from adaptation of Long Term Agreement Policy is not in the notice of Government.
 - (d) and (e) Does not arise in view of (c) above.

Minority communities in technical education

4123. DR. BHALCHANDRA MUNGEKAR: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the proportion of students from minority communities is much lower in technical education institutions, compared to other sections of the population and if so, the details thereof;
- (b) the details of proportion of students from minority communities in Government-run Industrial Training Institutes in the country, State-wise; and